

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

R.P.NO. (N) 9/95

in

OA.NO. 489/92

Shri N.M.Joshi

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order By Circulation

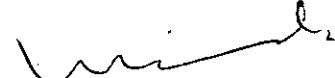
Dated: 25/8/95

(PER: P.P.Srivastava, Member (A))

We have gone through the Review Petition.

We do not find any new material which has been  
brought out by the applicant which would warrant  
any review of the judgement which has already been  
given in this case. The applicant has also not  
brought out any error on the face of record. In  
view of this, the Review Petition is dismissed in  
limini.

  
(P.P.SRIVASTAVA)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.